

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT - IV**

**ITEM No. 108**  
**IB-448/(ND)/2020**

**IN THE MATTER OF:**

Prabhatam Advertising Pvt. Ltd.

Vs.

Panoptes India Pvt. Ltd.

....**Applicant**

....**Respondent**

**Order under Section 9 of IBC.**

**Order delivered on 15.03.2021**

**Coram:**

**DR. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Applicant :

For the Respondent :

**ORDER**

Learned Counsel Mr. Midha for the Corporate Debtor states that they have already filed an application for setting aside ex-parte order passed against Corporate Debtor. The order dated 08<sup>th</sup> February 2021 records that they had appeared on that day, seeking to set aside the ex-parte order and seeking time to file reply. Till date, no application is listed for the same.

While hearing, Learned Counsel for the applicant sought time to convince the Court with respect to proof of service under Section 8 notice on Corporate Debtor as per the address registered on MCA website.

List on 16.04.2021.

**Sd/-**  
**SUMITA PURKAYASTHA**  
**MEMBER (T)**

**Sd/-**  
**DR. DEEPTI MUKESH**  
**MEMBER (J)**